May, 2026

Newsletter

e-Committee, Supreme Court of India

Key Updates

• *National Conclave on Technology and Judicial Education: High Court of Sikkim* • *High Court of Andhra Pradesh Advances Digital Transformation with New Mobile App, JASS Automation and Integrated Annotation Tools*	• *Meghalaya High Court Introduces Dynamic QR Code System for Orders and Trains Staff for Digital Verification* • *Kerala High Court Advances ICT Infrastructure with New Auto Cause Listing, Automated Judgment Dashboard and Specialized Staff Training*

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Publisher

e-Committee, Supreme Court of India,

New Delhi - 110001

Website: https://ecommitteesci.gov.in/publication-type/newsletters/

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National Conclave on Technology and Judicial Education: High Court of Sikkim

The High Court of Sikkim successfully hosted the **National Conclave on Technology and Judicial Education** on 1st and 2nd of May 2026, bringing together distinguished judges, judicial officers, policymakers, academicians, technology experts and representatives from judicial academies and institutions across India and abroad. The conclave served as a significant forum for deliberation on the transformative role of technology in judicial administration, capacity building and the future of justice delivery.

Over the course of two days, participants engaged in enriching

discussions, panel sessions and expert presentations on a wide range of contemporary themes, including the digital transformation of courts, judicial education in the age of emerging technologies, artificial intelligence and its implications for the justice sector, e-Governance initiatives, cybersecurity, digital infrastructure, data management and the future of technology-enabled dispute resolution. The exchange of ideas and best practices facilitated meaningful collaboration among courts, judicial academies, government institutions and technology stakeholders, contributing to the advancement of a modern, efficient, transparent and citizen-centric justice delivery system.

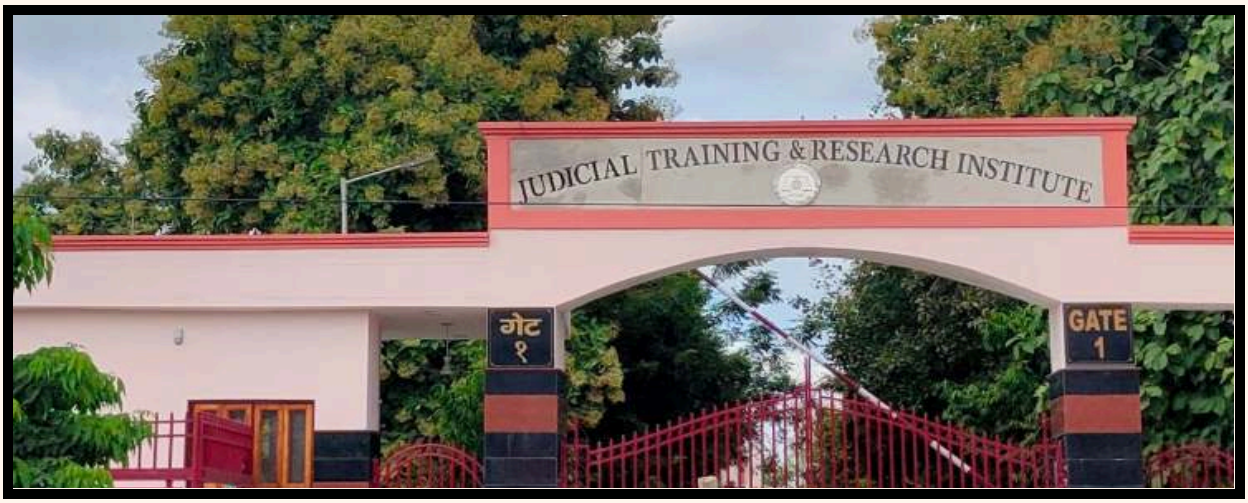
The conclave also provided an opportunity to showcase innovative digital initiatives undertaken by various High Courts and judicial institutions. Deliberations highlighted the importance of strengthening digital literacy, enhancing technological capacity within the judiciary and fostering institutional preparedness to effectively harness emerging technologies while safeguarding judicial independence, privacy and data security.

A landmark highlight of the conclave was the historic declaration of **Sikkim as the first paperless state judiciary in the country** by Hon'ble Mr. Justice Surya Kant, Chief Justice, Supreme Court of India on 1st May 2026. This achievement reflects the State Judiciary's steadfast commitment to digital innovation and sustainable judicial administration.

By minimizing dependence on physical records and embracing end-to-end digital processes, the Sikkim Judiciary has demonstrated how technology can enhance efficiency, accessibility, transparency, and environmental sustainability in judicial administration.

The conclave concluded with a collective commitment among stakeholders to continue leveraging technology to strengthen judicial institutions, improve access to justice, enhance service delivery and build a resilient, future-ready judiciary. The event underscored the judiciary's shared vision of embracing innovation while preserving the fundamental values of fairness, accountability, transparency and public trust.

Judicial Training & Research Institute, Uttar Pradesh: Capacity Building & Digitisation Initiatives



In **May 2026**, the Judicial Training & Research Institute delivered a series of impactful programmes designed to strengthen judicial capacity and support court digitisation. Two consecutive five-day offline training sessions (**ECT-14-2026**) were held from 11–15 May and 18–22 May, engaging 74 and 68 Judicial Officers from the Civil Judge (Senior Division) cadre.

Complementing this, on 24 May 2026, the Institute organised a one-day online programme (**ECT-9-2026**) via Zoom, which trained 874 District Court staff from Record Rooms, Copying Sections, and Court Clerks involved in digitisation. Together, these initiatives highlight the Institute's commitment to continuous professional development and digital transformation, equipping both judicial officers and court staff with essential competencies for modern judicial administration.

Maharashtra Judicial Academy: Induction Training for Newly Recruited Judges

The **Maharashtra Judicial Academy** conducted two one-day training programmes on 20 May 2026. Under ***ECT_17_2026***, a session was held offline at the Academy premises for **12** newly recruited Civil Judges, providing them with essential orientation and capacity-building. Simultaneously, ***ECT_18_2026*** was organized offline at the district level, engaging **13** newly recruited District Judges in tailored training to strengthen their judicial preparedness. Both programmes were facilitated by Shri Nikhil A. Gupta, Judge, Labour Court, Satara, who served as the resource person, guiding participants through foundational judicial training. Together, these initiatives highlight the Academy's commitment to structured induction and professional development for the state's new judicial officers

Chhattisgarh State Judicial Academy: Extensive Online Training Outreach for Advocates

The Chhattisgarh State Judicial Academy rolled out ***ECT_7_2026***, a wide-ranging series of one-day online training programmes during May 2026, aimed at enhancing the professional skills of Advocates and Advocate Clerks across the state.

Conducted through Google Meet, these sessions ensured uniform access to training while decentralizing delivery to the district level. Between **14–31 May 2026**, the Academy successfully reached participants in Ambikapur (20), Baikunthpur (11), Balod (11), Baloda-Bazar(15), Balrampur-Rganj (17), Bemetara (9), Bilaspur (10), Dantewara (17), Dhamtari (10), Durg (42), Jagdalpur (12), Janjgir-Champa (46), Jashpur (15), Kanker (30), Kawardha (7), Kondagaon (8), Korba (27), Mahasamund (29), Mungeli (7), Raigarh (44), Raipur (8), Rajnandgaon (9), and Surajpur (7). With over 400 participants engaged across 23 districts, the initiative reflects the Academy's commitment to strengthening grassroots legal capacity.

By leveraging digital platforms, the Academy ensured inclusivity, enabling advocates from smaller districts to benefit from the same quality of training as those in larger centers. This extensive outreach underscores the Academy's vision of building a stronger, digitally empowered legal community in Chhattisgarh, fostering continuous professional development and bridging geographical divides.

Gujarat State Judicial Academy: Refresher Programme for Registry Staff

(ECT-15-2025) Refresher programme for Registry Staffs of High Court of Gujarat on 02-05-2026 (Batch-11)

(ECT-15-2025) Refresher programme for Registry Staffs of High Court of Gujarat on 02-05-2026 (Batch-12)

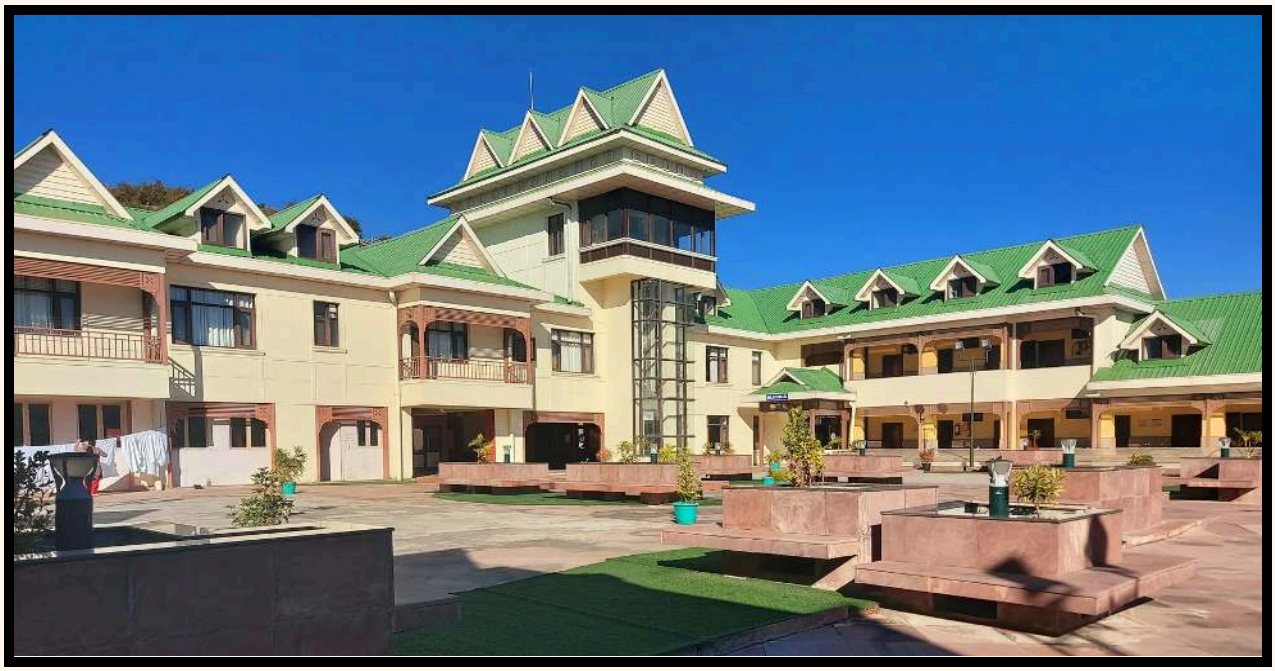
On **2 May 2026**, the Gujarat State Judicial Academy conducted ***ECT-15-2025***, a refresher programme for the Registry Staff of the High Court of Gujarat. The sessions covered a wide range of topics including *change management, e-Courts initiatives, hardware components, operating systems, court-specific software, e-filing modules, video conferencing rules, server basics, digitization SOPs and technical assistance to courts and departments.*

Faculty members such as Mr. A. P. Randhir, Mr. Harshad M. Patel, Mr. V. K. Solanki, Mr. Vijaysinh Gohil, Mr. Nilesh Makwana, Mr. Pritesh Kachhia, Mr. Parth Ganatra, Mr. Rases Jani, Mr. Sanjaykumar Devmurari, Dr. Bhavin Jasani, Mr. Naresh Modhwadia, Mr. Pranav Joshi, Mr. Mehul Prajapati, Mr. Manish Patel, Mr. Gautam Rathod and Mr. Digvijay Solanki guided the participants. Participants covered in Two Batches are 93.

The programme emphasized continuous learning and digital capacity-building, reinforcing the Academy's motto that *"Learning has no end."* A second batch in the afternoon followed a similar structure, beginning with registration, prayer and two introductory modules on change management and e-Courts initiatives, before moving into sessions on *hardware, operating systems, e-filing, video conferencing, digitization and technical support.*

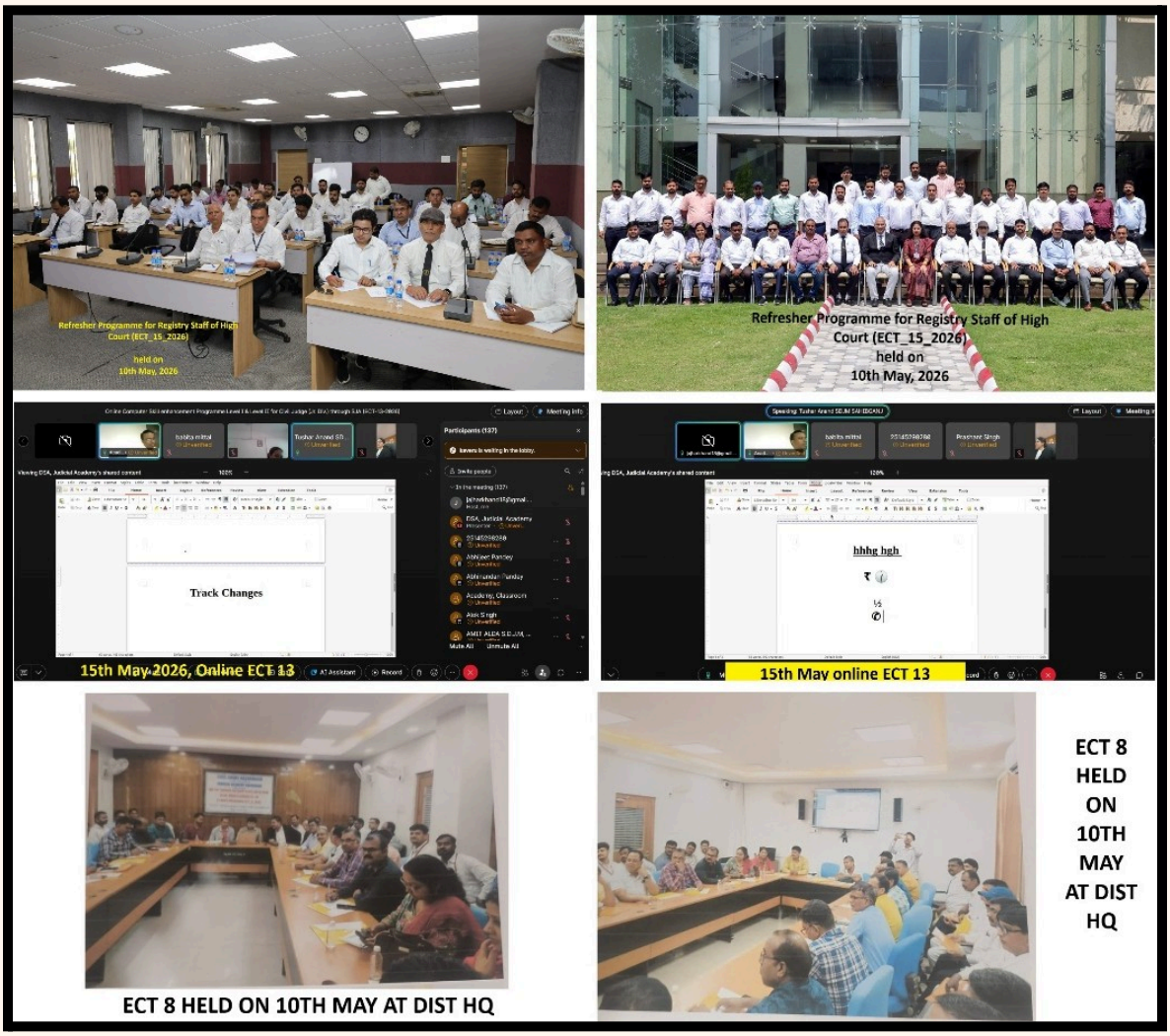
The refresher programme highlighted the Academy's emphasis on continuous learning, digital transformation, and capacity-building for registry staff, ensuring they remain updated with evolving judicial technologies and practices.

Himachal Pradesh Judicial Academy: Dual Training Sessions Target Digital Record-Keeping and ICT Tools



The Himachal Pradesh Judicial Academy continued its efforts to strengthen digital capacity and awareness among judicial officers and staff through specialized training programmes in May 2026. On 11 May 2026, the Academy organized the ***ECT-06-2025*** programme on Digitization of Records for 33 ministerial staff of the District Judiciary, focusing on modern record-keeping practices. and digital documentation methods. Later, on 23 May 2026, the Academy conducted the ***ECT-16-2025*** training on ICT Awareness and eCourts Programme for Senior Civil Judges and Civil Judges, with 45 participants. This session was enriched by the guidance of Shri Aslam Beg, Senior Civil Judge-cum-CJM, Mandi, who shared practical insights into leveraging ICT tools and eCourts platforms for judicial efficiency.

Judicial Academy Jharkhand: Triple-Stream Training Boosts e-Filing, Case Management, and Registry Tech



On **10 May 2026**, the Judicial Academy Jharkhand organized two parallel one-day offline ICT training programs aimed at upgrading court administration and technical workflows. The **ECT-15** session engaged 43 High Court Section Officers and Assistants at Seminar Hall 1, focusing on the registry's role in e-filing, computer infrastructure

overview (software/hardware, networking and servers), video conferencing, hybrid hearing setups, data management and paperless court tools like PDF applications. This training was conducted by a team of resource persons comprising Ms. Kumari Muskan, Raibata Chandra, Prince Kumar, Ashish Ranjan, Sai Sandeep and Vinay Koundal.

Simultaneously, the **ECT-8** program trained an impressive 828 participants across all District and Sub-Divisions including Administrative Heads, Nazarat staff, and Process Servers led by System Assistants (DSA) and Assistants of respective judgeships. This broad-based initiative emphasized change management, continuous stakeholder sensitization, the eCourts project mission, digitization processes, OS navigation, desktop/file management and productivity applications like MS Word, LibreOffice, OpenOffice, and web browsers.

Further, on **15 May 2026**, the Academy conducted **ECT-13** in online mode via Webex. Led by Sri Bhaskar Kumar, this targeted one-hour session reached 134 Civil Judges (Junior Division) across all districts. The program concentrated on Case Management Systems (CMS), training judicial officers on digitization workflows, metadata entry, case management integration and the overall benefits and utilities of digital tools in day-to-day adjudication.

Together, these initiatives reflect the Judicial Academy Jharkhand's commitment to holistic capacity building across all judicial tiers, effectively pairing hands-on offline staff training with targeted online learning for judicial officers to maximize operational efficiency and accelerate paperless court adoption.

Manipur Judicial Academy: Training for Advocates and Clerks to Strengthen Legal Capacity

On **30 May 2026**, the Manipur Judicial Academy conducted **ECT-12-2026** in physical mode, engaging **85** participants comprising Advocates and Advocate Clerks. This one-day programme focused on strengthening professional skills and enhancing procedural understanding among legal practitioners.

By targeting advocates and their clerks, the Academy reinforced its commitment to capacity building within the legal fraternity, ensuring that frontline professionals receive practical, hands-on training to support the effective functioning of the justice system.

Meghalaya State Judicial Academy: Targeted Skill Training for Tura Legal Community

On **25 May 2026**, the Meghalaya State Judicial Academy, Shillong conducted two sets of programmes in physical mode.

The first, **ECT-11-2025**, was a 1.5-hour session for 15 staff members of the District & Sessions Court, Tura, focusing on strengthening administrative and procedural skills. On the same day, **ECT-4-2026** and **ECT-12-2026** were held as 1.5 hour sessions for 33 advocates from the Tura Bar Association, aimed at enhancing professional competence and practical legal understanding.

Together, these initiatives reflect the Academy's commitment to capacity building for both court staff and advocates.

Sikkim Judicial Academy: 3.5-Hour Online Master Training Programme for Master Trainers

On **30 May 2026**, the Sikkim Judicial Academy conducted ***ECT_03_2026***, a Master Training Programme for New Master Trainers. The session was held in online mode via Zoom and spanned **three hours and thirty minutes**. A total of four participants attended this focused training initiative. The programme was enriched by the expertise of Mr. Yoland Z. Christopher, Section Officer (System), District & Sessions Court, Gangtok, and Mr. Deependra Dixit, Section Officer (System), District & Sessions Court, Namchi. Their contributions provided valuable technical and practical insights for the participants.

Tripura Judicial Academy: Digital Transformation with Targeted eCourts Training for Advocates, Clerks and Staff

On **3 May 2026**, the Tripura Judicial Academy conducted ***ECT_7_2026***, a series of half-day offline training programmes for Advocates and Advocate Clerks. The sessions were organized in multiple batches, with participation from 38, 36 and 46 attendees respectively, reflecting the Academy's effort to reach a broad group of legal practitioners.

Continuing its training initiatives, the Academy held *ECT_12_2026* on 17 May 2026. This was a one-day offline programme attended by 49 and 70 Advocates/Advocate Clerks across two sessions, providing comprehensive exposure to practical aspects of advocacy and court procedures.

Further, on **24 May 2026**, the Academy organized ***ECT_15_2026***, a one-day offline programme specifically designed for 40 High Court staff. This session focused on enhancing administrative efficiency and strengthening institutional capacity within the High Court system.

Together, these programmes underscore the **Tripura Judicial Academy's** commitment to professional development, offering structured training for both practicing advocates and court staff, thereby contributing to the overall improvement of the justice delivery mechanism.

By promoting greater awareness of ICT tools and encouraging the uniform implementation of eCourts applications, the initiatives contribute to improving efficiency, transparency, and accessibility in judicial administration. The programmes further advance the objectives of eCourts Phase III, supporting the vision of an integrated, interoperable, and digitally empowered justice delivery system.

Uttarakhand Judicial & Legal Academy, May 2026: Empowers Court Staff with Hands-On eCourts Digital Skills Training

The Uttarakhand Judicial & Legal Academy, Nainital organized three one-day training programmes under ***ECT-8-2026*** during May 2026.

All sessions were conducted in physical mode and focused on enhancing the skills of court staff. The first programme was held on **10 May 2026** with **75 participants**, followed by the second on **17 May 2026** attended by **71 participants** and the third on **24 May 2026** which saw **94 participants**. These initiatives underscore the Academy's commitment to strengthening the efficiency and professional capacity of court staff through structured training interventions.

The training programme focused on strengthening participants' practical understanding of recently introduced digital tools and workflows under the eCourts ecosystem. Sessions covered machine scrutiny of Negotiable Instruments Act cases, generation and electronic service of civil and criminal processes through the N-Step platform, preparation and management of Roznama, integration with e-Prison, use of e-Sakshya for electronic evidence, e-Pay for digital court fee payments, Nyay Shruti and the e-Sign facility.

Participants from the Dehradun programme also received hands-on guidance on the digitization process and the witness statement module, while the Haridwar and Udham Singh Nagar programmes concluded with interactive discussions and query-resolution sessions to address operational challenges encountered during day-to-day court functioning.

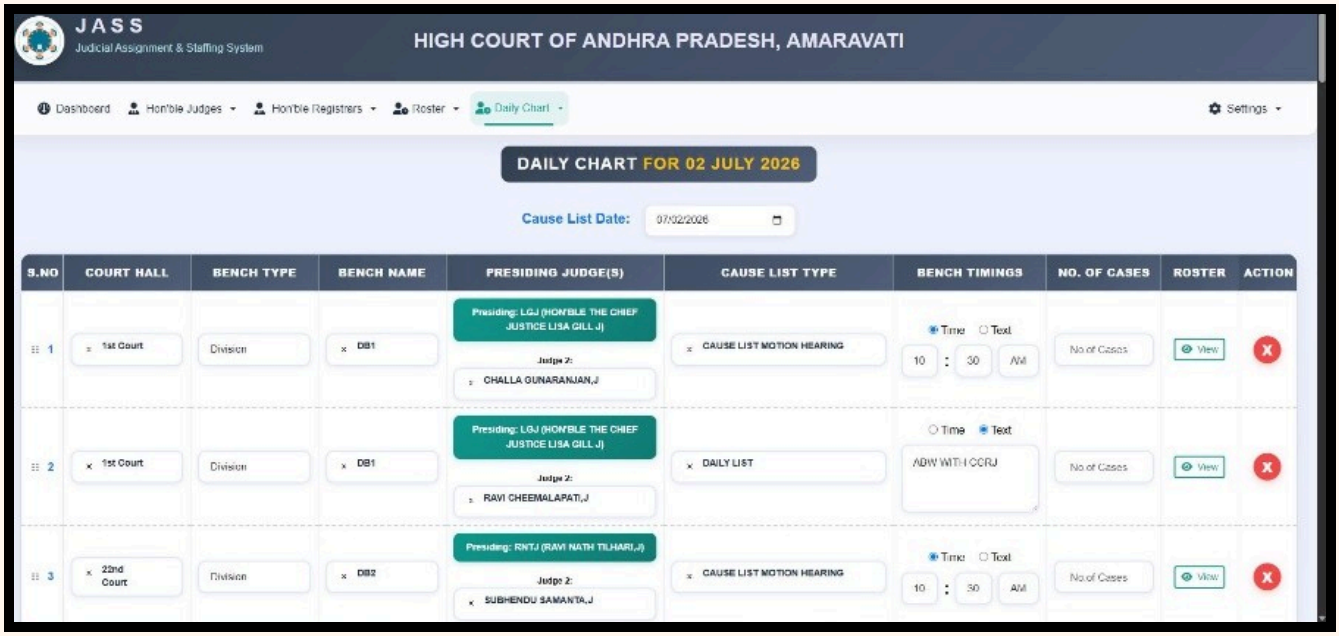
High Court Tech Roadmap

High Court of Andhra Pradesh Advances Digital Transformation with New Mobile App, JASS Automation and Integrated Annotation Tools

High Court of Andhra Pradesh Mobile Application (Android & IOS)

The Flutter-based mobile application enabled the team to seamlessly host the same file on both the Google Play Store and the Apple App Store. Data for the application is sourced directly from the High Court's database through an API, which eliminates the need for frequent manual updates. This integration ensures that the latest information is automatically reflected in the mobile application whenever updates are made to the official website of the High Court.

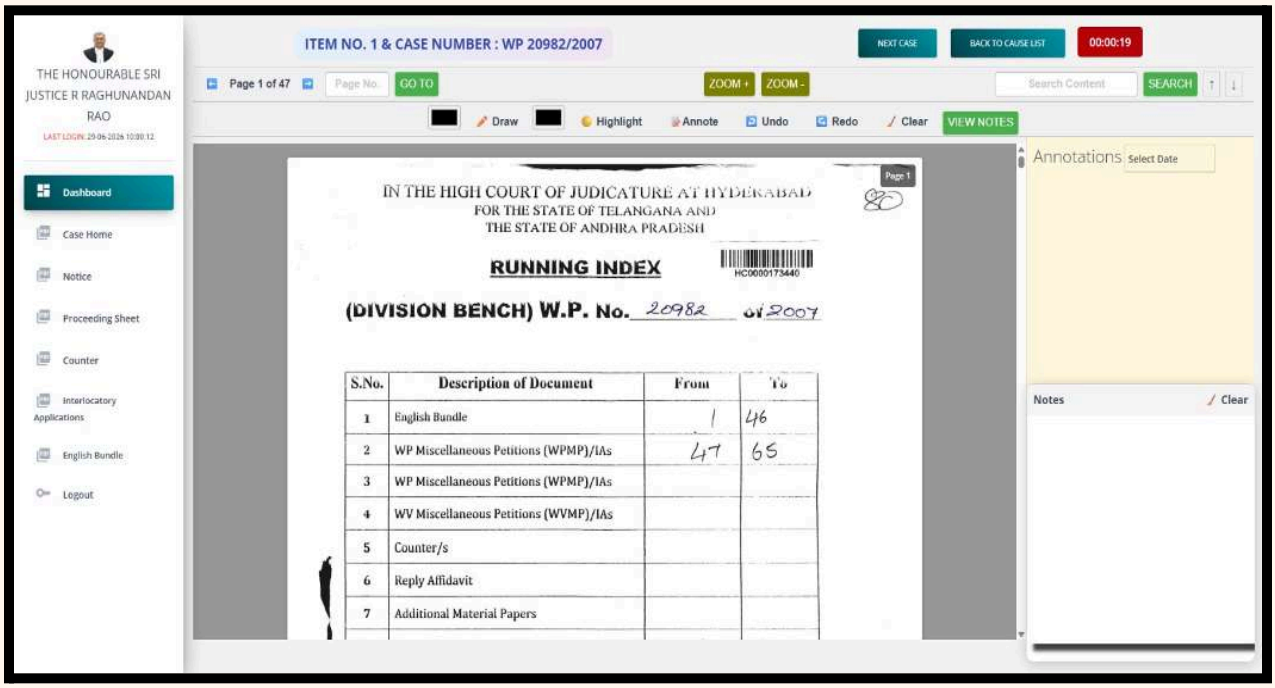
High Court Streamlines Operations with Judicial Assignment & Staffing System (JASS)



The **Judicial Assignment & Staffing System** (**JASS**) is a secure, centralized web application designed to automate the daily assignment of court staff based on the cause list chart and personnel availability.

It enables the Posting Section to capture and submit the daily chart. This data is then visible to Section officers of CM Section and CO Section for preparing and managing staff allotments, including replacements in case of emergency leave. The system streamlines the existing process by providing a centralized platform for real-time management, improving efficiency, transparency, and accuracy. JASS will initially be implemented on a pilot basis on a local server within the High Court. After successful testing and approval, it will be hosted at the State Data Centre (SDC) for secure access.

New Integrated Annotation Tools Boost Digital Efficiency and Case Management for Legal Professionals



The integrated annotation tools allow users to highlight important passages, add notes, draw markings, undo or redo changes and clear annotations as required. These annotations are intended solely for personal reference during case preparation and do not alter the original judicial record.

The e-Initiative promotes efficient case management, improves accessibility, reduces paper consumption and supports advocates, litigants, and judicial officers in delivering faster and more effective digital court services.

Kerala High Court Advances ICT Infrastructure with New Auto Cause Listing, Automated Judgment Dashboard and Specialized Staff Training

Kerala High Court Modernizes Listing Process with New Auto Cause Listing System

With a view to enhance the ICT infrastructure of the Kerala High Court, the Auto Cause Listing System was successfully implemented in the High Court of Kerala on 18 May 2026. The system automatically generates cause lists based on case registration, postings, adjournments, urgent mentions and other predefined parameters, while permitting limited manual intervention by the Listing Officers.

Various training programmes were conducted for the staff of the Judicial Section to ensure a smooth transition. At present, the High Court is successfully carrying out the auto-listing of cause lists through the new system.

Training Programme on Auto Cause Listing System

To facilitate a smooth transition for the implementation of Auto Cause Listing System in the High Court training programmes were conducted for the Court Officers, Listing Officers and staff of Judicial Sections on 16th May 2026 in two batches. The details of the participants are as under:

Participants	Number of Batches	Number of Participants
Court Officers / Listing Officers	Batch 1	60
Staff from Judicial Sections	Batch 2	73

A follow-up training session was conducted on 23 May 2026 after the rollout of the system to address operational queries and reinforce workflows. The details of the participants are mentioned hereinunder: -

Participants	Batches	Number of Participants
Staff from Judicial Sections	Batch 1	72
Staff from Judicial Sections	Batch 2	56

Visit of Officials and Technical Team from The High Court of Andhra Pradesh

The Registrar (Judicial) and the Registrar (Computerization) of the High Court of Andhra Pradesh, along with three Joint Registrars and technical personnel, visited the High Court of Kerala from 12.05.2026 to 15.05.2026. The purpose of the visit was to study and understand the IT infrastructure, technical framework, structural and functional hierarchy and operational workflows of the High Court of Kerala's IT wing, with a view to adopting and implementing similar systems and best practices in the High Court of Andhra Pradesh.

New Dashboard Modules Introduced to Automate Judgment Drafting and Streamline Judge Management

1. *Judgment Generation Module*:

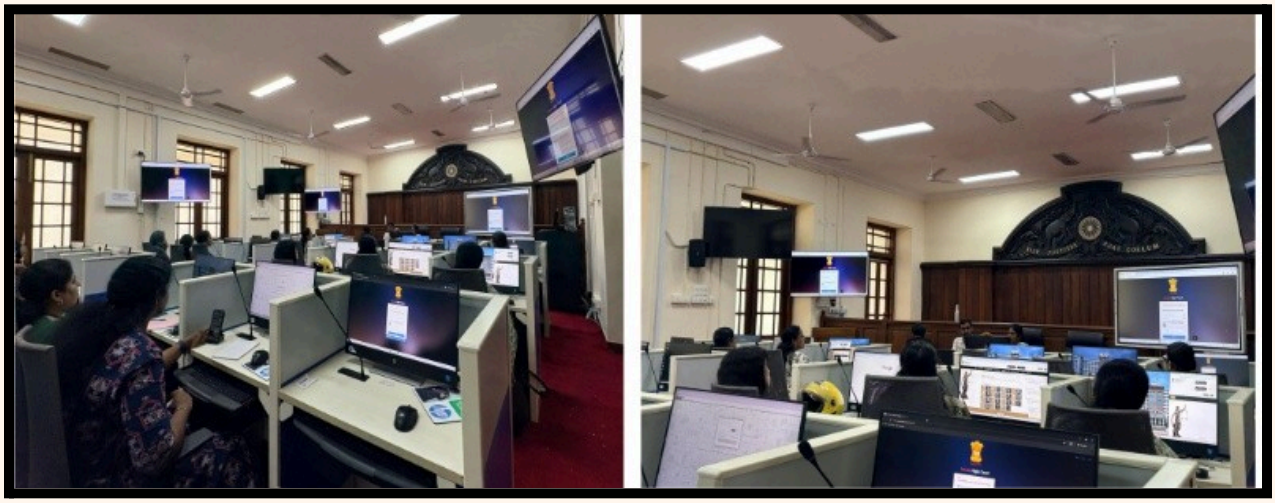
A new Judgment Generation module has been introduced in the Judge Dashboard to facilitate faster and seamless preparation of judgments. The module displays cases in which the judgment has not yet been drafted or uploaded. By selecting the Generate Order option, the judgment opens in the Template Editor with relevant case and order details automatically populated from the system as of the date of decision.

Judges can review, modify, finalize, and digitally sign the judgment directly through the system, enabling secure and authenticated issuance of judgments.

2. *Judge Management System:* A new Judge Management System has been introduced to enable authorized court staff to manage the leave, transfer, and in-charge details of Judges in the DCMS system.

Basic Computer Application Training Programme for the staff attached to Hon'ble Judges

Basic Computer Application Training Programme was conducted for the staff attached to the Hon'ble Judges to enhance their efficiency, accuracy and professionalism in judicial administrative support functions. The training programme was held on 06.05.2026 and 07.05.2026 at the IT Training Hall, High Court. Around 120 staff members participated in the programme, which was conducted in four batches. Each batch underwent a half-day training session, scheduled from 10:30 AM to 1:00 PM and from 2:00 PM to 4:30 PM.



Meghalaya High Court Introduces Dynamic QR Code System for Orders and Trains Staff for Digital Verification

As part of its continuous digital transformation and ICT enablement drive, the High Court of Meghalaya has developed a periphery module designed to embed dynamic QR codes into pending court orders.

This feature equips the system with provisions for orders to be digitally signed by the concerned judicial authorities, ensuring the authenticity, tamper-proof integrity, and swift verification of judicial records.

To ensure seamless adoption, institutional readiness and operational efficiency across court proceedings, a comprehensive hands-on training program on the operation and utility of this periphery module was organized for Private Secretaries and Stenographers.

Rajasthan High Court Initiatives: Establishment of E-Sewa Kendra at three locations

To enlarge citizen centric Services and facilitate Advocates, Litigants and other stakeholders, digitally equipped "**e-Seva Kendra**" have been established at 3 new locations i.e. Churu Court Complex, Hanumangarh.

Rawatsar Court Complex and Jodhpur Metro Court Complex (**Old Heritage Building**) at three Judgeships. Various digital services i.e. video conferencing, enabling advocates and litigants to participate in proceedings from any remote locations, case status, cause lists, orders/Judgments, e-filing and e-payment services are being provided through these e-Seva Kendras.

All three e-Seva Kendras were inaugurated and became operational in the month of May.

Statewise e-Initiatives Rollout Status as on 31.05.2026

Number of Cases Facilitated through Video Conferencing Platform

S. no.	State	Total number of cases listed during the month			Out of the total number of cases listed during the month, Number of cases facilitated through VC platform		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	305230	1281582	1586812	153	55781	55934
2	Andhra Pradesh	648	16855	17503	479	2079	2558
3	Bombay	30700	44726	75426	1068	8722	9790
4	Calcutta	129189	780003	909192	1731	6295	8026
5	Chhatisgarh	48	9158	9206	48	9158	9206
6	Delhi	58691	587188	645879	X	140972	140972
7	Gauhati- Assam	10990	242000	252990	164	5450	5614
8	Gauhati- Arunachal Pradesh	169	2275	2444	150	266	416
9	Gauhati- Mizoram	733	6705	7438	8	592	600
10	Gauhati- Nagaland	640	2247	2887	113	55	168
11	Gujarat	34895	1288581	1323476	134	6206	6340
12	Himachal Pradesh	16057	248756	264813	133	2259	2392
13	Jammu & Kashmir	20436	4688	25124	196	481	677
14	Jharkhand	19155	443075	462230	121	8351	8472
15	Karnataka	3150	48312	51462	180	1115	1295
16	Kerala	31133	780910	812043	19360	5145	24505
17	Madhya Pradesh	54464	616364	670828	3117	11801	14918
18	Madras	14882	644716	659598	370	6962	7332
19	Manipur	4718	10984	15702	249	345	594
20	Meghalaya	431	9603	10034	189	1101	1290
21	Orissa	2284	735653	737937	2274	3855	6129
22	Patna	62066	1661135	1723201	3523	40804	44327
23	Punjab & Haryana	114837	1978759	2093596	2900	68299	71199
24	Rajasthan	72587	262887	335474	1577	5677	7254
25	Sikkim	175	2778	2953	16	467	483
26	Telangana	18684	31141	49825	952	661	1613
27	Tripura	1059	45490	46549	22	1847	1869
28	Uttarakhand	16422	257171	273593	180	1160	1340
	TOTAL	**1024473**	**12043742**	**13068215**	**39407**	**395906**	**435313**

Status of Implementation of Rules of Video Conferencing as on 31.05.2026

Sr. No.	High Court	Whether the Rules of Video Conferencing are implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**28**	**28**
	Not Implemented	**0**	**0**

Status of Implementation of Rules of e-Filing as on 31.05.2026

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

E-Filing Total Count as on 31.05.2026

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	29646	853910	883556	553	2854	3407
2	Andhra Pradesh	8626	18763	27389	867	0	867
3	Bombay	4634	77997	82631	3176	46029	49205
4	Calcutta	6053	91135	97188	804	84	888
5	Chhatisgarh	43	321	364	31	257	288
6	Delhi	6709	103084	109793	6667	48804	55471
7	Gauhati- Assam	2289	15244	17533	2356	2956	5312
8	Gauhati- Arunachal Pradesh	169	2275	2444	Nil	Nil	Nil
9	Gauhati- Mizoram	103	891	994	Nil	Nil	Nil
10	Gauhati- Nagaland	106	527	633	NA	NA	NA
11	Gujarat	5715	123964	129679	104	7381	7485
12	Himachal Pradesh	8188	47246	55434	137	1834	1971
13	Jammu & Kashmir	1389	30852	32241	148	14730	14878
14	Jharkhand	3461	39577	43038	5	89	94
15	Karnataka	5204	67878	73082	192	15878	16070
16	Kerala	5624	65260	70884	5584	61999	67583
17	Madhya Pradesh	12420	67292	79712	10874	2243	13117
18	Madras	15914	62892	78806	2810	31401	34211
19	Manipur	325	1415	1740	325	1327	1652
20	Meghalaya	103	540	643	0	0	0
21	Orissa	9035	45970	55005	1716	1940	3656
22	Patna	10088	47810	57898	10088	37559	47647
23	Punjab & Haryana	31464	202301	233765	9248	8665	17913
24	Rajasthan	22814	227941	250755	10529	2137	12666
25	Sikkim	23	333	356	23	172	195
26	Telangana	3466	28538	32004	125	7856	7981
27	Tripura	185	11436	11621	40	3215	3255
28	Uttarakhand	2240	17352	19592	8	425	433
	TOTAL	**196036**	**2252744**	**2448780**	**66410**	**299835**	**366245**

Status of Implementation of e-Sewa Kendras as on 31.05.2026

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts including Taluka Courts	Functioning e-Sewa Kendras in District Courts including Taluka Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	127	130
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	351	354
4	Calcutta	Yes	1	Yes	50	51
5	Chhatisgarh	Yes	1	Yes	92	93
6	Delhi	Yes	1	Yes	13	14
7	Gauhati- Assam	Yes	2	Yes	78	80
8	Gauhati- Arunachal Pradesh	Yes	1	Yes	30	31
9	Gauhati- Mizoram	Yes	1	Yes	8	9
10	Gauhati- Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	37	38
13	Jammu & Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	75	78
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	233	236
18	Madras	Yes	2	Yes	310	312
19	Manipur	Yes	1	Yes	22	23
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	104	105
23	Punjab & Haryana	Yes	1	Yes	127	128
24	Rajasthan	Yes	2	Yes	29	31
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	97	98
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	TOTAL	**28**	**44**	**28**	**2535**	**2579**

Status of Implementation of e-Payments as on 31.05.2026

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

Status of Implementation of ICJS as on 31.05.2026

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	Yes
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	**28**
	Not Implemented	**0**

Statistics of Virtual Courts as on 31.05.2026

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1.	Assam(Traffic Department)	20733	10345	31078	4117	26961
2.	Assam(Transport Department)	5	1	6	-	6
3.	Chandigarh(Traffic Department)	1550562	25417	1575979	15064	1560915
4.	Chhattisgarh(Traffic Department)	40523	11279	51802	17107	34695
5.	Chhattisgarh(Transport Department)	2515	1943	4458	180	4278
6.	Delhi(Traffic Department)	9052862	87043	9139905	55529	9084376
7.	Delhi(Notice Department)	21906584	454102	22360686	112740	22247946
8.	Gujarat(Transport Department)	964499	97251	1061750	11478	1050272
9.	Gujarat(Traffic Department)	8344186	263814	8608000	59272	8548728
10.	Haryana(Traffic Department)	4515792	135736	4651528	33560	4617968
11.	Himachal Pradesh(Traffic Department)	370197	79402	449599	44933	404666
12.	Jammu and Kashmir(Jammu Traffic Department)	1282671	22328	1304999	19076	1285923
13.	Jammu and Kashmir(Kashmir Traffic Department)	708898	9683	718581	23828	694753
14.	Karnataka(Traffic Department)	835	5811	6646	4527	2119
15.	Kerala(Transport Department)	49655	18023	67678	29504	38174
16.	Kerala(Police Department)	624554	190605	815159	256350	558809
17.	Madhya Pradesh(Traffic Department)	2448808	75282	2524090	13727	2510363
18.	Maharashtra(Nashik Traffic Department)	89	80	169	-	169
19.	Maharashtra(Transport Department)	12846	1129	13975	24	13951
20.	Manipur(Traffic Department)	23194	1826	25020	52	24968
21.	Manipur(Transport Department)	7125	1933	9058	9	9049
22.	Meghalaya(Traffic Department)	3637	213	3850	1806	2044
23.	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	912394	27833	940227	3666	936561
24.	Punjab(Traffic Department)	491	432	923	-	923
25.	Rajasthan(Traffic Department)	255391	96950	352341	18381	333960
26.	Tamil Nadu(Traffic Department)	129515	2332	131847	1042	130805
27.	Tripura(Traffic Department)	45467	5013	50480	18936	31544
28.	Uttarakhand(Traffic Department)	204923	28533	233456	1953	231503
29.	Uttarakhand(Transport Department)	197543	33100	230643	2043	228600
30.	Uttar Pradesh(Traffic Department)	20124150	1283455	21407605	44287	21363318
31.	West Bengal(Traffic Department)	174943	14423	189366	4852	184514
	TOTAL	**73975587**	**2985317**	**76960904**	**798043**	**76162861**

Status of Installation of Justice Clock in High Courts as on 31.05.2026

Sr. No.	High Court	Whether Justice Clocks are installed in the High Court	Number of Justice Clock displays installed in the High Court	Whether Justice Clocks are installed in the District Court Complexes	Number of Justice Clock displays installed in the District Courts
1	Allahabad	Yes	2	No	0
2	Andhra Pradesh	Yes	1	No	0
3	Bombay	Yes	4	No	0
4	Calcutta	Yes	1	No	0
5	Chhattisgarh	Yes	1	No	0
6	Delhi	Yes	1	Yes	8
7	Gauhati (Arunachal Pradesh)	No	0	Yes	2
8	Gauhati (Assam)	Yes	1	Yes	2
9	Gauhati (Mizoram)	Yes	1	Yes	2
10	Gauhati (Nagaland)	Yes	1	Yes	2
11	Gujarat	Yes	1	No	0
12	Himachal Pradesh	Yes	1	No	0
13	Jammu & Kashmir	Yes	2	No	0
14	Jharkhand	No	0	No	0
15	Karnataka	Yes	3	No	0
16	Kerala	Yes	1	No	0
17	Madhya Pradesh	Yes	3	No	0
18	Madras	Yes	2	No	0
19	Manipur	Yes	1	Yes	3
20	Meghalaya	Yes	1	Yes	2
21	Orissa	Yes	1	No	0
22	Patna	Yes	1	No	0
23	Punjab & Haryana	Yes	1	No	0
24	Rajasthan	Yes	2	No	0
25	Sikkim	Yes	1	Yes	6
26	Telangana	Yes	1	No	0
27	Tripura	Yes	1	Yes	3
28	Uttarakhand	Yes	1	No	0
	Total		**37**		**30**

Status of Digitization of Court Records as on 31.05.2026

Sr. No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total number of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concerned High Court	
				Number of pages digitized in District Courts in the current month	Total No. of pages digitized in District Courts up to current month
1	Allahabad	4809926	599177500	55558837	1994347726
2	Andhra Pradesh	1417135	43113696	2007827	226753992
3	Bombay	3006439	107925325	509479	6534309
4	Calcutta	248701	61340099	0	0
5	Chhattisgarh	321114	3999628	4785810	48288963
6	Delhi	513318	236964905	2709280	117506618
7	Gauhati – Arunachal Pradesh	115875	1195597	0	126322
8	Gauhati – Assam	0	29753593	0	155831203
9	Gauhati – Mizoram	32589	1382650	311850	2897224
10	Gauhati – Nagaland	0	1380000	0	694000
11	Gujarat	419896	3597481	1542582	9015401
12	Himachal Pradesh	307600	9374753	347538	3342523
13	Jammu & Kashmir	203055	42040079	905838	33351188
14	Jharkhand	1036061	35119742	1986325	9215912
15	Karnataka	3113529	66224104	866602	51759336
16	Kerala	1670242	90064732	3080944	26344109
17	Madhya Pradesh	2474374	260462042	15700000	739845995
18	Madras	1475304	235217792	16880884	237992547
19	Manipur	63074	6096612	48058	6002436
20	Meghalaya	39509	1250719	39980	3860941
21	Orissa	0	53313761	2504904	186380594
22	Patna	208968	24850182	2641325	40015205
23	Punjab & Haryana	3742227	307547779	15459236	719271077
24	Rajasthan	2249774	146485991	6805274	65318445
25	Sikkim	1559	1190579	19046	5465840
26	Telangana	1321723	139265595	254768	86409818
27	Tripura	0	7662901	0	753073
28	Uttarakhand	756534	28902402	2661073	25631613
	Total	**29548526**	**2544900239**	**137627460**	**4802956410**

e-Committee Outreach/ Training Programmes Conducted as on 31.05.2026

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
1.	11.05.2026 to 15.05.2026	ECT_14_2026	Judicial Training & Research Academy, UP	Cyber laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	74
2.	18.05.2026 to 22.05.2026	ECT_14_2026	Judicial Training & Research Academy, UP	Cyber laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	68
3.	24.05.2026	ECT_9_2026	Judicial Training & Research Academy, UP	Refresher programme for Court Staff	Staff of District Judiciary	874
4.	20.05.2026	ECT_17_2026	Maharashtra Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	12
5.	20.05.2026	ECT_18_2026	Maharashtra Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	13
6.	14.05.2026	ECT_7_2026	Chhattisgarh State Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	44

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
7.	16.05.2026	ECT_7_2026	Chhattisgarh State Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	46
8.	17.05.2026	ECT_7_2026	Chhattisgarh State Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	17
9.	24.05.2026	ECT_7_2026	Chhattisgarh State Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	168
10.	27.05.2026	ECT_7_2026	Chhattisgarh State Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	45
11.	31.05.2026	ECT_7_2026	Chhattisgarh State Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	91
12.	02.05.2026	ECT_15_2026	Gujarat State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	93
13	11.05.2026	ECT_6_2026	Himachal Pradesh Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	33

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
14.	23.05.2026	ECT_16_2026	Himachal Pradesh Judicial Academy	eCourts programme at All-District Headquarters	All Judicial officers of the District	45
15.	10.05.2026	ECT_15_2026	Judicial Academy Jharkhand	Refresher programme for Registry Staffs of High Courts	High Court Staffs	43
16.	10.05.2026	ECT_8_2026	Judicial Academy Jharkhand	Refresher programme for Court Staffs & Nstep Training	Administrative head, Nazarat, Process servers	828
17.	15.05.2026	ECT_13_2026	Judicial Academy Jharkhand	Computer Skill enhancement Programme-Level I & II	Judicial officers of District Judiciary (All cader)	134
18.	30.05.2026	ECT_12_2026	Manipur Judicial Academy	Computer Skill enhancement Programme-Level I & II	Advocate/Advocate Clerk	85
19.	25.05.2026	ECT_11_2026	Meghalaya State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc.	Technical Staffs/District System Administrator/ System Officers	15
20.	25.05.2026	ECT_4_2026 ECT_12_2026	Meghalaya State Judicial Academy	Advocate/Advocate Clerk eCourts Programme at District Headquarters & Computer Skill enhancement	Advocate/Advocate Clerk	33

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
				Programme-Level I & II		
21.	30.05.2026	ECT_3_2026	Sikkim Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	4
22.	03.05.2026	ECT_7_2026	Tripura Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	120
23.	17.05.2026	ECT_12_2026	Tripura Judicial Academy	Computer Skill enhancement Programme-Level I & II	Advocate/Advocate Clerk	119
24.	24.05.2026	ECT_15_2026	Tripura Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	40
25.	10.05.2026	ECT_8_2026	Uttarakhand Judicial & Legal Academy	Refresher programme for Court Staffs & Nstep Training	Administrative head, Nazarat, Process servers	75
26.	17.05.2026	ECT_8_2026	Uttarakhand Judicial & Legal Academy	Refresher programme for Court Staffs & Nstep Training	Administrative head, Nazarat, Process servers	71
27.	24.05.2026	ECT_8_2026	Uttarakhand Judicial & Legal Academy	Refresher programme for Court Staffs & Nstep Training	Administrative head, Nazarat, Process servers	94
	TOTAL					**3284**